

IN THE HIGH COURT OF KERALA AT ERNAKULAM

Before

THE HON'BLE MR. JUSTICE A.K. JAYASANKARAN NAMBIAR

&

THE HON'BLE MR. JUSTICE SHAJI P. CHALY

Saturday, the 11th day of April, 2020/22nd Chaithra, 1942

W.P.(Crl.) TMP - 1 of 2020

PETITIONER:

K B Sidhique, aged 56 years, S/o K M Bavakutty, Kalappurakkal (H),
Kuttykattukara P.O.,Eloor, Kadungaloor,Paravur, Ernakulam – 683 501.

By Adv. Sri. E.A. Bijumon

RESPONDENTS:

1. State of Kerala,
Represented by its Secretary, Ministry of Home Affairs,
Secretariat, Thiruvananthapuram.
2. Director General of Police, Thiruvananthapuram.
3. Superintendent of Police,
Ernakulam Rural, Aluva, Ernakulam District.
4. Dy.S.P of Police,Ernakulam.
5. Sub Inspector of Police,
Njarakkal Police Station, Ernakulam District.
6. AkhilSalaxan, aged 21 years, S/o Salaxan, Naduvilemuri,
Thekkemalippuram, Azhikkal P.O., Ernakulam.

By Adv. Sri. P. Narayanan, Senior Government Pleader

This Writ Petition (Criminal) having come up for orders on 11.04.2020, and upon hearing Sri. E.A. Bijumon, learned counsel for the petitioner and Sri. P. Narayanan, learned Senior Government Pleader, the court passed the following:

A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.

=====

W.P.(Crl.) TMP - 1 of 2020

=====

Dated this the 11th day of April, 2020

JUDGMENT

SHAJI P. CHALY, J

The petitioner has filed a complaint before the 5th respondent, the Sub Inspector of Police, Njarakkal Police Station, stating that his daughter is missing from 03.04.2020. However, no action was taken by the police. Aggrieved by the same, this writ petition is filed.

2. On 08.04.2020, when the matter was taken up for admission, we directed the learned Government Pleader to get instructions in the matter.

3. Today, when the matter is taken up for consideration, we are informed by the learned Senior Government Pleader, Sri. P. Narayanan, that the police has traced out the daughter of the petitioner and she was produced before the jurisdictional Magistrate, and the learned Magistrate has permitted the detenu to go along with her father, the petitioner herein.

Therefore, virtually the subject matter has become infructuous, and accordingly the writ petition is disposed of recording the above.

A.K. JAYASANKARAN NAMBIAR, JUDGE.

SHAJI P. CHALY, JUDGE.